

Rep. by Act 52 of 1964, s 2 + sch. I (w. ef. 28<sup>12</sup>/<sub>64</sub>)

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT)  
ACT, 1960

No. 56 OF 1960

[26th December, 1960]

An Act further to amend the Code of Criminal Procedure, 1898.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Code of Criminal Procedure (Amendment) Act, 1960.

Amendment of section 198. 2. In section 198 of the Code of Criminal Procedure, 1898, for the 5 of 1898. second proviso, the following proviso shall be substituted, namely:—

‘Provided further that where the person aggrieved by an offence under section 494 of the said Code—

(a) is the wife, any relative of the wife may make a complaint on her behalf;

(b) is the husband, and he is serving in any of the Armed Forces of the Union under conditions which are certified by his Commanding Officer as precluding him from obtaining leave of absence to enable him to make a complaint in person, some other person authorised by the husband in accordance with the provisions of sub-section (1) of section 199B may, with the leave of the court, make a complaint on his behalf.

*Explanation.*—For the purpose of clause (a) of the second proviso, “relative” means any lineal descendant or ascendant of the wife, her brother or sister, or her father’s or mother’s brother or sister.’